

(7)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

O.A.458/87

Shri K.N.Patil,
Misal Layout,
Behind 12 Kholi,
Jaripatka Road,
New Indora,
Nagpur - 440 014.

.. Applicant

vs.

1. The Deputy Accountant General
(Accounts),
Office of the Accountant General-II(A&E),
Maharashtra,
NAGPUR - 1.

2. The Accountant General II(A&E),
Maharashtra,
Nagpur - 440 001.

3. Shri S.Seshadri
Accounts Officer &
Enquiry Officer,
Office of the Accountant
General &I Maharashtra,
Nagpur.

.. Respondents

Coram: Hon'ble Shri Justice U.C.Srivastava, Vice-Chairman
Hon'ble Shri M.Y.Priolkar, Member(A)

Appearance:

Mr.Y.R.Singh
Advocate for the
Applicant.

ORAL JUDGMENT:

Date: 10-6-1991

(Per U.C.Srivastava, Vice-Chairman)

Learned counsel for the applicant stated before us that the main relief claimed by the applicant in this case is against the suspension order and the other reliefs flow from it. The suspension order has been withdrawn but the other reliefs still survive.

2. In view of the fact that the main relief claimed by the applicant is against the suspension order and other reliefs flow from it the suspension order having been withdrawn the application becomes infructuous to that extent. So far as the backwages are concerned the department shall consider the applicant's prayer in this behalf in accordance

with law and ~~to~~ pay whatever dues to which he is entitled within a period of two months. So far as the quashing of the chargesheet is concerned the relief prayed is rejected.

3. The respondents are directed to conclude the enquiry within a period of three months. The applicant shall fully co-operate with the enquiry. In case the enquiry is not concluded within this period despite full co-operation by the applicant the chargesheet shall be deemed to have been quashed.


(M.Y. PRIOLKAR)
Member(A)


(U.C. SRIVASTAVA)
Vice-Chairman

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